

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

R.A. No. 101 of 1995
in
O.A. No. 1323 of 94.

Date of order : 1.2.1995

Smt. Sushilabai P. Borele
& Anr.

... Petitioners.

versus

Union of India & Ors.

.... Respondents.

PER HON'BLE MR. N.K. VERMA, ADMINISTRATIVE MEMBER

This is a Review Application against the order passed by this Bench on 14.2.1995 dismissing the O.A. of the applicant for appointment in a Group 'C' or Group 'D' post on compassionate grounds in relaxation of recruitment rules. The Review Application was filed on 3.8.1995 and was required to be filed on or before 10.4.95. There has been a delay of 70 days in filing this R.A., which has been sought to be condoned.

The application was dismissed at the admission stage itself through a speaking and reasoned order after hearing the learned counsel for the applicant at length and in the context of the reply filed by the respondents. All the relevant considerations in the matter were taken into account and the order passed thereafter.

There is no apparent error on the face of the record and nothing new has been canvassed in this R.A. The R.A. is accordingly ^{found} devoid of merits and is dismissed.

True Copy
Date : 13.2.95

Section Officer
Central Admin. Tribunal
Bombay Bench